

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40224 of 2015

(Arising out of Order-in-Appeal No.01/2014 (ST)-II dt.11.11.2014 passed by Commissioner of Service Tax (Appeals-II), 26/1, M.G.Marg, Nungambakkam, Chennai - 600 034)

Asia Power Projects P Ltd

8th Floor, 25 & 26, Prince Towers, College Road,
Chennai – 600 006

Appellant

Vs

Commissioner of Service Tax,

Newry Towers, 2054/1, II Avenue, Anna Nagar,
Chennai - 600 040

Respondent

APPEARANCE:

For the Appellant : Sh.M.N.Bharathi, Advocate

For the Respondent : Ms.K.Komathi, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 25.08.2021

DATE OF DECISION: 25.08.2021

FINAL ORDER No. 41894 / 2021

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr